

of September, 1954. Information for the months of October and November has not yet been received except from Madhya Pradesh which reported 'no case' during October, 1954.

(b) No information has been received from any State except Bombay which reported three deaths during September, 1954.

IMPHAL TEMENGLONG ROAD

85. **Shri Rishang Keishing:** Will the Minister of Transport be pleased to state:

(a) the progress of construction work on the Imphal Temenglong Road upto the present time;

(b) whether the above work is behind schedule;

(c) if so, the reasons therefor; and

(d) the measures taken to expedite the construction of this road?

The Deputy Minister of Railways and Transport (Shri Alagesan): (a) 63 per cent. upto 30th September 1954 on the first section of the road viz., upto mile 27 while the work on the second section from mile 27 to 45 has been recently started.

(b) No.

(c) and (d). Do not arise.

CONSTRUCTION OF ROADS

86. **Shri Rishang Keishing:** Will the Minister of Transport be pleased to state:

(a) whether it is a fact that Government have finalised the scheme for the construction of the following roads:

(i) Ukhrul road, and

(ii) Shangshak-Humine road;

(b) if so, the amount allotted for each;

(c) the scheduled time by which the construction of the roads will be commenced and completed?

The Deputy Minister of Railways and Transport (Shri Alagesan): (a) and (c). Both are already existing roads. Some works of improvement

like shingling, metalling, surface painting and provision of cross-drainage works, wherever necessary, have however been included in the current five-year programme. Some of these improvement works have already been executed, while others are in progress or will be taken up in the near future.

(b) The amounts provided in the five-year plan are—

Ukhrul Road Rs. 8.88 lakhs.

Shangshak-Humine Road: Rs. 0.40 lakh.

RESERVATION OF BERTHS

87. **Shri R. S. Diwan:** Will the Minister of Railways be pleased to state:

(a) the total number of second class berths in the through bogie from Hyderabad to Delhi on the 3rd and 4th March, 1954;

(b) the number of berths reserved on each of these two days; and

(c) the amount of penalty collected on each ticket on these two days for cancellation of the reservations?

The Deputy Minister of Railways and Transport (Shri Alagesan): (a) 12 on both the days, viz., 3rd and 4th March, 1954.

(b) All the 12 berths were reserved on both these days.

(c) There was no cancellation of reservations on the 3rd March, 1954. On the 4th March, 1954, five passengers for whom reservations had been made did not travel. No applications for refund of fares in this connection have so far been received. As such, the question of penalty does not arise.

HOMOBOPATHY

88. **Shri Mahodaya:** Will the Minister of Health be pleased to refer to the answer given to starred question No. 502 asked on the 1st March, 1954 and state the steps taken by Government to implement the resolution of the Central Council of Health on the

recommendations of the Ad hoc Committee for research in Homoeopathic Medicines with regard to

- (i) the manufacture and standardization of Homoeopathic Drugs;
- (ii) the Regulation of the practice of Homoeopathy;
- (iii) the utilization of Homoeopaths in Health Services; and
- (iv) the establishment of a Central Council of Homoeopaths?

The Minister of Health (Rajkumari Amrit Kaur): No such resolution as stated in the question was passed by the Central Council of Health.

CO-OPERATIVE SOCIETIES

90. Th. Jugal Kishore Sinha: Will the Minister of Railways be pleased to state:

(a) the number of Co-operative Societies of Railway employees and vendors on the North Eastern Railway; and

(b) the facilities granted by Government for the efficient working and development of these Societies?

The Deputy Minister of Railways and Transport (Shri Aisgesan): (a)

(1) Railway Employees Consumer Co-operative Societies. 2

(2) Railway Employees' Co-operative Credit Societies 7

(3) Railway Employees' Insurance/Provident Fund Societies 1

(4) Vendors' Societies 1

(b) (1) **Consumer Co-operative Societies—**

(i) Accommodation is provided at a nominal rent of Rs. 1 p.m.

(ii) 50 per cent. of the Establishment and Administrative expenditure is borne by the Railways for the first three years.

(iii) Leasing of Railway land for construction of shops at nominal rent.

(iv) Special passes to the members of the Managing Committees for attending meetings.

(v) Special casual leave to the members of the Managing Committees for attending meetings.

(vi) Permission to run canteens in the Railway Offices and other establishments, except those provided under the Factories Act—1948.

(vii) Deduction of share money in instalments through pay sheets free of charge.

(viii) Pass and Privilege Ticket Order facilities to employees of the societies on home and foreign lines.

(ix) Supply of electricity at concessional rates.

(x) Co-operative Inspectors have been appointed to give guidance for the proper functioning of the stores.

(2) Co-operative Credit Societies.—

(i) Recovery of dues through salary bills of members, in the case of societies recognised by the Railway Administration.

(ii) Pass and Privilege Ticket Order facilities for employees of the Societies available both over the home and foreign lines.

(iii) Pass facilities for members of the Managing Committees to attend meetings.

(iv) Special casual leave for members of the Managing Committees to attend meetings.

(v) Provision of accommodation at reasonable rent in Railway premises.

(3) **Insurance/Provident Fund Societies.—**The recoveries of the dues of the Society are being made through the pay sheets of the employees.

(4) **Vendors' Societies.—**No special preference or special facilities are given.